

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 413/2021

In the Matter of:

Bikramjit Singh Shergill

.....Applicant

Versus

State of Punjab & Ors.

.....Respondent(s)

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Filed Through:

Sharma

**BIPIN KUMAR & SURESH CHANDRA SHARMA
ADVOCATES**

**For M/s Eximius Law Partners LLP
(Advocates & Legal Consultants)**

Q-22/B, 2nd Floor, Jangpura Extn. New Delhi-110014

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New Delhi
21.07.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**ACTION PLAN ON BEHALF OF M/S ECOSTAN INFRA PVT.
LTD. (IMPLEADED AS RESPONDENT NO. 5) AS PER
DIRECTIONS OF THIS HON'BLE TRIBUNAL ORDER DATED
05.05.2025**

I, Satyendra Mishra S/o S/o Shri Prakash Mishra R/o Flat No. 11106,
11th Floor, Alpine Tower, Mahagun Mywood Gaur City-2, Sector-16,
Noida Extension, Gautam Budh Nagar, U.P.-210306, presently at New
Delhi, do hereby solemnly affirm and state as under:

1. That I am the director of M/s Ecostan Infra Pvt. Ltd., a company incorporated under the Companies Act, 2013 having its registered office at office No. 906A, 9th Floor, Plot No. A-40, I-Thum, Sector-62, Noida, Gautam Buddha Nagar, Uttar Pradesh-201309.



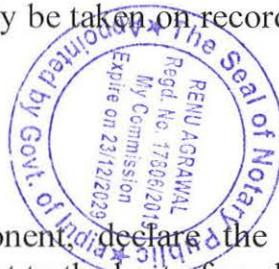
2. That the Respondent No. 5 has been impleaded as Respondent No. 5 in the above subject matter as per order dated 09.12.2024 passed by this Hon'ble Tribunal.
3. That this Hon'ble Tribunal vide order dated 05.05.2025 directed the Respondent No. 5 to submit Action Plan regarding compliance with Solid Waste Management Rules, 2016 so far as their contractual assignment is concerned.
4. That the Respondent No. 5 was allotted work of bio-Remediation of Legacy Waste at Municipal Waste Dumpsite (Mansa Road) Bathinda after declaring successful bidder in the bid invited by the Municipal Corporation Bhatinda. The Allotment Letter in favour of the Respondent No. 5 was issued by the Municipal Corporation Bhatinda on 23.12.2022. The Agreement in respect of the allotted work was executed by the Municipal Corporation, Bhatinda and the Respondent No. 5 on 01.02.2023. A true copy of the Allotment Letter dated 23.12.2022 is annexed herewith as **Annexure-1**. A true copy of the Agreement dated 01.02.2023 is annexed herewith as **Annexure-2**.
5. That the Respondent No. 5 took all the necessary steps while executing the allotted work and followed the Environment Norms and Solid Waste Management Rules, 2016.
6. That the Respondent No. 5 has completed the processing work of the legacy waste. The byproducts being Refuse Derived Fuel (RDF), C&D Waste, inert and compost generated from the Bio-remediation of legacy waste at the site has also been disposed of by the Respondent No. 5 as part of its obligations under allotted



work. Only a fraction of RDF is left for disposal as the concerned industry have put on hold receiving the RDF due to moisture contents in it on account rainy season and the same shall be disposed of at the earliest. Further, some quantity of compost is also left on the site for disposal as per instruction of the Municipal Corporation. The allotted site is ready for reclamation by the Municipal Corporation, Bhatinda. Some of the RDF certificates are annexed herewith as **Annexure-3**. The current photographs of the allotted site are annexed herewith as **Annexure-4**.

- 7. That in view of the above, the present action Action Plan regarding compliance with Solid Waste Management Rules, 2016 so far as the contractual assignment of the Respondent No. 5 is concerned may kindly be taken on record.

Deponent
D/264/2006
I identified the deponent who
has signed in my presence
VERIFICATION



Deponent
DEPONENT

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the records of the case and nothing material has been concealed therefrom.

Verified at New Delhi on this 21 day of JUL 2025, 2025.

Deponent
DEPONENT

ATTESTED
NOTARY PUBLIC
(INDIA)

21 JUL 2025

1252

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MUNICIPAL CORPORATION BATHINDA
Near Railway Station, Bathinda, Punjab-151001, India
Email: mcbathinda@gmail.com

Annexure-1

No. 1111/

Date 23/11/2022

To

ALLOTMENT LETTER

Ecostan Infra Pvt. Ltd
906A, 9th Floor, I-1 Hum Tower A,
Plot No. 40, Sec 62,
Noida (UP)

Name of work: Bio-remediation of Legacy Waste at Municipal Solid Waste dumpsite (Mansa Road) Bathinda.

Reference:- 1. Tender No. MCB/2022-23/009 Dated 3.11.2022.
2. Your negotiated rates vide your letter no. EIP/Legacy/2022-23/229 dated 17.11.2022 received by email dated 23.11.2022

Estimate Cost Rs. 5,66,91,786/- (Excluding the cost of electricity to be paid by MCB)
Alloted Rates Rs. 235.12/- per cum (Rs. 103/- per cum operational cost excluding capital work)
Tender Amount Rs. 6,52,51,716/-
Time Limit 12 Months (2 Months extra time will be provided only for the disposal of RDF)

It is to inform you that the competent Authority of Municipal Corporation, Bathinda has approved the allotment of above mentioned work in your favor with the following terms and conditions:-

Terms and Conditions:-

1. All terms and conditions of printed tender form, additional conditions, technical specification as per approved DNIT, Tender Notice, Tender Document should be strictly applicable.
2. The agency will provide weighbridge, temporary shed, labour room, other structure of trammel etc. in this cost during operational period.
3. All the taxes such as Income Tax, Labour Cess, GST and any other tax levied by the Govt. will be deducted from the each running bills at the rate fixed by the Govt. from time to time.
4. The work will be executed strictly as per MoRTH/PWD/ISI specification and latest amendment up to date will be applicable.
5. Contactor will be responsible to deposit the EPF and ESI and any other liability arises from the Govt. time to time to the concerned department.
6. The agency will be solely responsible for any kind of accident / miss happening during the execution of work.
7. The Scope of work can be increased or decreased as per actual requirement at site.
8. No material will be issued by MCB.
9. No interest will be paid in case of delayed payment due to any reason.
10. The conditions will be applicable issued by Chief Engineer, Local Govt. Department Punjab vide letter no. CE/2022/50892 dated 16.12.2022 (Copy enclosed)

Note: Any omission/error, if noticed, in the allotment letter the same shall be dealt as per approved DNIT/Original tender document of this work and subsequent under taking.

You are requested sign the contract agreement within 7 days from the issuance of this letter and deposit the performance security and start the work under the direction of concerned engineer-in-charge immediately.


23/11/22
Corporation Engineer,
Municipal Corporation,
Bathinda



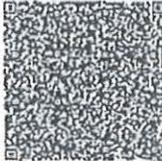
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Punjab

e-Stamp

Certificate No. : IN-PB52926004815698U
 Certificate Issued Date : 16-Dec-2022 04:32 PM
 Certificate Issued By : pbdeeshmu
 Account Reference : NEWIMPACC (SV)/ pb7015404/ MOGA/ PB-MG
 Unique Doc. Reference : SUBIN-PBPB7015404068836486665920U
 Purchased by : PRANAV BANJAN
 Description of Document : Article 5 Agreement or Memorandum of an Agreement
 Property Description : NA
 Area of Property : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : ECOSTAN INFRA.PVT LTD
 Second Party : NAGAR NIGAM BHATINDA
 Stamp Duty Paid By : ECOSTAN INFRA PVT LTD
 Stamp Duty Amount (Rs.) : 100
 सत्यमेव जयते
 (One Hundred only)



Please write or type below this line IN-PB52926004815698U

Agreement

This Agreement (the "Agreement" or the "Contract") is made and entered into between Ecostan Infra Pvt. Ltd. ("Successful Concessionaire"), having its principal offices at # 906A, 9th Floor, I-Thum Tower A, Plot No. 40, Sector-62, Noida (UP) and Municipal Corporation, Bathinda, having its office located at Railway Road, Bathinda ("Municipality").



JID 0033132751

- Stationery Note:
1. The authenticity of the Stamp certificate should be verified at www.shikhestamp.com/ or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
 2. The onus of checking the legitimacy is on the users of this certificate.
 3. In case of any discrepancy please inform the Competent Authority.

WITNESSETH

WHEREAS, Municipal Corporation, Bathinda desires to establish undertake the project involving the "Bio-remediation of Legacy Waste at Municipal Solid Waste dumpsite (Mansa Road) Bathinda for Municipal Corporation, Bathinda"

WHEREAS, Successful Concessionaire is engaged in the business of [Bio-remediation of Legacy Waste at Municipal Solid Waste dumpsite (Mansa Road) Bathinda];

WHEREAS, the Municipal Corporation, Bathinda is a Local body government that select the Successful Concessionaire, negotiate and sign the Contract, and administer all contractual responsibilities on their behalf;

WHEREAS, Successful Concessionaire has submitted a response to the BATHINDA pertaining to the "Bio-remediation of Legacy Waste at Municipal Solid Waste dumpsite (Mansa Road) Bathinda for Municipal Corporation, Bathinda"

AND

WHEREAS, Municipal Corporation, Bathinda relying on the tender submitted by the Successful Concessionaire and based on the representations made by the Successful Concessionaire issued Letter of Acceptance-cum-Allotment Letter No. 1192/W dated 23.12.2022 to the Successful Concessionaire and the parties have hence agreed to execute this Contract as per the terms & conditions of RFP issued by BATHINDA for inviting bids through E-Tendering procurement process vide E-Tender No. MCB/2022-23/009 dated 3.11.2022. All terms and conditions of RFP along with its Tender Forms (if any) shall form an integral part of the Agreement.

THEREFORE, based on the above background, the parties agree as follows:

- a. Financial Proposal was opened on 16.11.2022 and the Contractor had submitted the quote amounting Rs. 10,35,49,752/- (Rupees Ten Crore Thirty Five Lakh Forty Nine Thousand Seven Hundred Fifty Two). After negotiation, the contractor vide letter No. EIPL/Legacy/2022-23/229 dated 17.11.2022 reduced the quoted rates amounting Rs. 6,52,51,716/- (Rupees Six Crore Fifty Two Lakh Fifty One Thousand Seven Hundred Sixteen Only) which is Rs. 235.12 per cum inclusive of all applicable duties, taxes, cess etc., hereinafter referred to as "Contract Price" which was accepted by MCB.



- b. The Approval of financial quote was accorded in meeting of Committee of Chief Engineers, LG, Chandigarh on 05.12.2022, the minutes of meeting are attached at Annexure A.
- c. The Contractor has submitted the performance Guarantee in form of Bank Guarantee (BG Number 0816NDLG00041323 Dated 02.01.2023) in favour of Commissioner, Municipal Corporation, Bathinda for the Amount of Rs. 32,62,586 (Rupees Thirty Two Lakh Sixty Two Thousand Five Hundred Eighty Six only) (5% of the Contract Price) valid upto 01.03.2024, issued by ICICI Bank, H1/34, Sector 63, Noida, Uttar Pradesh.

The following documents shall be deemed to form and be read and construed as part of this Agreement.

- Letter of Acceptance-cum-Allotment Letter.
- RFP issued by BATHINDA along with its Tenders Forms.
- Proceeding of Negotiation Meeting vide letter no, EIPL/Legacy/2022-23/229 dated 17.11.2022.
- Schedule of Supply.
- Employer's Requirement and Specifications.

IN WITNESS HEREOF, the parties below execute this Agreement.

.....
Signature

Satyendra Mishra
(Ecostan Infra Pvt. Ltd.)

Date ..01/02/2023.....

.....
Signature

Corporation Engineer,
Municipal Corporation, Bathinda

Date ..01/02/2023.....

Attachments:

- Letter of Acceptance-cum-Allotment Letter
- RFP issued by BATHINDA along with its Tenders Forms
- Proceeding of Negotiation Meeting vide letter no, EIPL/Legacy/2022-23/229 dated 17.11.2022.

- d. Schedule of Supply
- e. Employer's Requirement and Specifications


..... 01/21/23
Corporation Engineer
Municipal Corporation, Bathinda.

Note: This draft agreement may be edited / altered during the time of execution as per BATHINDA requirement.



Receipt & Processing / Utilization Certificate

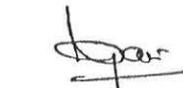
This is certify that we have received the 333.720 MT RDF (Refused derived fuel) supplied by M/s Ecostan Infra Private Limited, Sec-62 , Noida, 31 (U.P) -201309, Dispatch From, Soild Waste Management Facility, Harbans Nagar, Naccharar Nagar Bathinda Punjab-151005, On behalf of M/s Krishna Paper,DG-11B, H.No. 2995-66 Village Karhera, Mohan Nagar Ghaziabad (UP) at our Plant situated at 9th Km, Jolly Road, Village Dhandhera, Muzaffarnagar (UP) - 251001

The received RDF (Refused derived fuel) has been / will be used as fuel in our boiler as per guidelines issued by of Pollution Control Board.

S.No.	Date	Challan No.	Vehicle No	Received Weight (MT)
1	01.04.2025	DN/09/25-26	PB13BF-5686	19.370
2	08.04.2025	DN/124/25-26	UP12AT-7373	21.980
3	09.04.2025	DN/143/25-26	PB03AR-3434	21.380
4	09.04.2025	DN/144/25-26	PB03AJ-9585	22.115
5	10.04.2025	DN/182/25-26	PB13BF-5686	22.060
6	10.04.2025	DN/183/25-26	UP12AT-7373	30.020
7	10.04.2025	DN/184/25-26	UP12BT-5518	21.600
8	11.04.2025	DN/185/25-26	PB03AR-3434	21.455
9	11.04.2025	DN/186/25-26	PB03AT-9585	29.310
10	13.04.2025	DN/228/25-26	UP12AT-7373	25.250
11	15.04.2025	DN/230/25-26	UP12AT-7373	27.280
12	16.04.2025	DN/254/25-26	PB13BF-5686	19.260
13	17.04.2025	DN/287/25-26	UP12BT-5518	17.310
14	18.04.2025	DN/288/25-26	HR65A-6108	35.330
Total Quantity MT				333.720

Thanking You,

For Krishnanchal Pulp & Papers Pvt. Ltd.



Authorized Signatory

Date: - 12.05.2025



Shardul

CIN :- U74899DL1994PTC061555



MAHALAXMI CRAFTS & TISSUES PVT. LTD.

Works : 9th Km. Jansath Road, Muzaffarnagar (U.P.)
Reg. Office : F.40, Green Park, New Delhi-110016

Ph:- 09225811400, 08439736072
E-mail : mahalaxmipaper@gmail.com

Ref.

Date.

Utilisation Certificate

It is to certify that we have received the RDF (Refuse Derived Fuel) material set out below, Collected from **Ecoston Infra Private Limited Office no-906A 9 th floor Noida Sector-62 Dispatch from Solid waste Management facility Harbans Nagar Punjab-151005** through our supplier **M.A Traders 773/5 Yogendpuri Muzaffarnagar** at our waste to energy plant **MAHALAXMI CRAFTS & TISSUES PVT LTD** situated at 9th km, Jansath Road Muzaffarnagar U.P. during the month of April-2025.

Month	Type of Waste	Qty. Received (in MT)
April-2025	RDF(Refuse Derived Fuel)	69.98

Date	Quantity	Weight Short	Net Weight	V.NO
28-Apr-25	21380.00 K.G.	0.00 K.G.	21380.00 K.G.	PB03AR-3434
27-Apr-25	27570.00 K.G.	0.00 K.G.	27570.00 K.G.	UP12AT-7373
27-Apr-25	21035.00 K.G.	0.00 K.G.	21035.00 K.G.	PB13BF-9985
	69985.00 K.G.	0.00 K.G.	69985.00 K.G.	

For Mahalaxmi Crafts And Tissues Pvt. Ltd.

Robert James
Authorised Signatory



1259

ॐ श्री गणेशाय नमः ॐ

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SILVERTOAN
PAPERS LIMITED

Dated- 06.02.2025

Certificate for material receipt for disposal through Energy Recovery

It is to certify that we have received the Refuse Derived fuel (RDF) set out below. Collected from M/s ECHO CLEAN ENVIRO SERVICES- 1, Jahangir Patti, sujru Muzaffarnagar UTTAR PRADESH 251103 GSTIN /UN: 09ALNPH0402M1Z3 through our business associate M/s Vinayak Traders 61/68 First Floor Laxman Vihar Muzaffarnagar -251001 at our waste to energy plant Silvertoan Papers Limited situated at 9th km, Bhopa Road Muzaffarnagar (U.P.) during the month of **JANUARY-2025**. M/s **ECO CLEAN ENVIRO SERVICE** has lifted the below mentioned material Dumpsite Address: Solid Waste Management facility, Nacchar, Bhatinda Punjab, 151005 On Behalf Of Ecostan Infra Private Ltd. Office no-906A, 9th floor, pt no-A40 I-Thum Tower A Sec-62, Noida, 31 U.P.-201309 State:-U.P. code: 09. The same will be dispose off with the provisions of applicable laws.

Month	Type of Waste	Qty. Received (M.T.)
JANUARY-2025	Refuse Derived fuel(RDF)	1400.865(As Per Details Enclosed)

Thanking you with regards

For Silvertoan Papers Limited

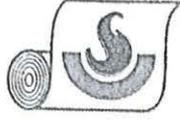
ROGNI

Authorized signatory



Note: This is not an EPR certificate under Plastic Waste Management Rule as Amended

Works : 9th Km., Bhopa Road, Muzaffarnagar-251 001 (U.P.) INDIA ♦ Phone : +91-131-2468783, 9756768000, 9756769000
Fax : +91-131-2468784 ♦ e-mail : silvertoanpapers@gmail.com, silvertoanpapers@rediffmail.com
Regd. Office : D-201-A-1, The Nagarjuna Apartment, Chilla Regulator, Mayur Kunj, Delhi-110096 INDIA ♦ CIN : U21012DL1990PLC231573



SILVERTOAN

PAPERS LIMITED

Annexure-1

S.NO.	CHALLAN DATE	CHALLAN NO.	CHALLAN QUANTITY	TRANSPORTER NAME	VEHICLE NO.
1	01/01/2025	193	49.430	JHR ROADLINES	HR58D3799
2	01/01/2025	194	53.620	JHR ROADLINES	HR58C2089
3	01/01/2025	195	52.950	JHR ROADLINES	HR58D9915
4	01/01/2025	196	52.145	JHR ROADLINES	HR58C8129
5	02/01/2025	203	46.460	JHR ROADLINES	HR58E8921
6	02/01/2025	204	50.990	JHR ROADLINES	HR58D8921
7	03/01/2025	209	49.100	JHR ROADLINES	HR58D1164
8	03/01/2025	210	45.765	JHR ROADLINES	HR58C9029
9	03/01/2025	212	52.990	JHR ROADLINES	HR58D1882
10	03/01/2025	213	47.185	JHR ROADLINES	HR58C8129
11	03/01/2025	214	43.405	JHR ROADLINES	HR58D9915
12	03/01/2025	215	46.010	JHR ROADLINES	HR58D3799
13	04/01/2025	221	46.825	JHR ROADLINES	HR58C2089
14	05/01/2025	229	43.120	JHR ROADLINES	HR58E8921
15	05/01/2025	230	42.580	JHR ROADLINES	HR58D8921
16	06/01/2025	237	48.445	JHR ROADLINES	HR58D1205
17	06/01/2025	238	46.300	JHR ROADLINES	HR58C9029
18	07/01/2025	243	46.655	JHR ROADLINES	HR58C2089
19	07/01/2025	244	44.890	JHR ROADLINES	HR58D8921

10/01/2025





SILVERTOAN

PAPERS LIMITED

20	07/01/2025	246	44.295	JHR ROADLINES	HR58D1882
21	08/01/2025	252	44.350	JHR ROADLINES	HR58C9029
22	08/01/2025	253	44.860	JHR ROADLINES	HR58D1205
23	09/01/2025	259	47.165	JHR ROADLINES	HR58D8921
24	09/01/2025	260	43.700	JHR ROADLINES	HR58D1882
25	11/01/2025	271	48.120	JHR ROADLINES	HR58C9029
26	11/01/2025	272	47.925	JHR ROADLINES	HR58D1205
27	13/01/2025	277	43.990	JHR ROADLINES	HR58C2089
28	13/01/2025	278	42.445	JHR ROADLINES	HR58E8921
29	13/01/2025	281	41.000	JHR ROADLINES	HR58D1882
30	13/01/2025	284	44.150	JHR ROADLINES	HR58D8921
		TOTAL	1400.865		

Thanking you with regards

For Silvertan Papers Limited

[Handwritten Signature]

Authorized signatory







